

ITEM NO.5

COURT NO.15

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.18977/2016

[Arising out of impugned final judgment and order dated 26-04-2016 in CRA No. 904/2014 passed by the High Court of Judicature at Bombay]

MUKUND BHAVAN TRUST & ORS.

Petitioner(s)

VERSUS

SHRIMANT CHHATRAPATI UDAYAN RAJE  
PRATAPSIKH MAHARAJ BHONSLE & ANR.

Respondent(s)

(IA No. 1/2016 - PERMISSION TO FILE ANNEXURES)

Date : 20-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Amar Dave, Sr. Adv.  
Mr. Parimal Shroff, Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Rishi Agrawala, Adv.  
Mr. Ankur Saigal, Adv.  
Ms. S. Lakshmi Iyer, Adv.  
Ms. Nidhi, Adv.  
Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Sunil Fernandes, Sr. Adv.  
Ms. Nupur Kumar, AOR  
Ms. Diksha Dadu, Adv.

Mr. Sachin Patil, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Geo Joseph, Adv.  
Mr. Durgesh Gupta, Adv.  
Mr. Risvi Muhammed, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Arguments concluded.
2. Judgment reserved.
3. The learned counsel appearing for the parties shall file their written submissions within a period of one week from today.
4. A soft copy of the written submissions shall also be forwarded to writtensubmissions.jbp@gmail.com.

(CHANDRESH)  
COURT MASTER (SH)

(POOJA SHARMA)  
COURT MASTER (NSH)